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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

Regn.No. OA 2521/92 Date of decision: 27.8.1993

Jagjit Singh & ors ... Petitioners

vs.

Union of India & ors. ... Respondents

For the petitioners .. None

For the respondents .. None

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN  
THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER (A)

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice S.K.  
Dhaon, Vice Chairman)

The prayer is that the petitioners may be reinstated in service after quashing the orders of their termination. The further prayer is that the respondents may be directed to engage the petitioners as Hot Weather Waterman or against any other vacancies pending their regularisation.

2. The material averments in the OA are these. The petitioners were engaged as casual workers. From 1985 to 1988 their services were utilised as casual labours at Railway Station Tundla in Allahabad Division. From 1989 their services had been utilised as Hot Weather Watermen

for summer season. They had worked in that capacity till 1991. In accordance with the rules, the petitioners are entitled to be given the temporary status on account of their working as Hot Weather Waterman continuously.

3. In reply filed on behalf of the respondents, the material averment is that the petitioners have not completed 120 days of continuous service. In any view of the matter, the respondents did not engage any one as casual workman to perform the job of Hot Weather Waterman (Paniwala) during the summer season of 1992 as a policy decision.

4. In view of the stand taken by the respondents, not much relief can be given to the petitioners. However, we direct that if and when the respondents engage casual Paniwala, they shall be considered the cases of the petitioners. While doing so, the respondents shall give preference to the petitioners over freshers and persons junior to them. The respondents shall also consider the cases of the petitioners for regularisation in accordance with the scheme, if any, and on merits and in accordance with law.

5. With these directions, this OA is disposed of finally. There shall be no orders as to costs.

*B.N.DHUNDIYAL*  
(B.N.DHUNDIYAL)  
MEMBER(A)

*S.K.DHAON*  
(S.K.DHAON)  
VICE-CHAIRMAN(J)

SNS